



2026:AHC:43267

HIGH COURT OF JUDICATURE AT ALLAHABAD
WRIT - C No. - 6553 of 2026

Vishwanath Pandey And 4 Others

.....Petitioner(s)

Versus

State Of Uttar Pradesh And 14 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Krishna Kumar Mishra
Counsel for Respondent(s)	:	Azad Rai, C.S.C.

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. Heard learned counsel for the parties and perused the record.
2. In view of the order proposed to be passed herein, no useful purpose would be served by putting the opposite party to notice and keeping this petition pending before this Court. However, in case the opposite party feels aggrieved by the order his/her right to seek modification/variation of the order is being kept reserved.
3. The basic relief sought by the petitioners in the present petition is to direct the respondent No.2/Additional Commissioner (Administration) Prayagraj Region Prayagraj to decide Appeal No.2213 of 2025, Computrikrit Case No.202502000002213 (Hori Lal Versus Dheeraj Pandey and others) U/s 38 (4) Act U.P. Revenue Code, 2006 expeditiously.
4. The matter is pending before the Court below since long and considerable time has already been lapsed but till date no final decision has been taken in the matter.
5. In the facts and circumstances of the case, the present petition is disposed of directing the respondent No.2/Additional Commissioner (Administration) Prayagraj Region Prayagraj to decide the aforesaid Revision/Appeal ***strictly in accordance with law most expeditiously and preferably within a period of four months*** from the date of production of certified copy before the Court below but without granting unnecessary adjournment unless there is no legal impediment.

(Prakash Padia,J.)

February 25, 2026

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